

Central Administrative Tribunal  
Jabalpur Bench at Gwalior

OA No.132/2001

Gwalior this the 29th day of October, 2003.

Hon'ble Mr. Shanker Raju, Member (J)

S.D. Deole

-Applicant

(By Advocate Sh. S.C. Sharma)

-Vefsus-

Union of India & Others

-Respondents

(By Advocate Sh. V.K. Bhardwaj)

ORDER (ORAL)

In the light of respondents' order dated 2.7.1998 regularising applicant as Typist, the grievance raised is redressed and nothing further survives in this OA. It is further contended by the learned counsel of applicant that once a test has been passed in the light of the earlier decision of the Court applicant should have been deemed to be appointed on regular basis w.e.f. 1.12.1993. This is a fresh cause of action, which, if applicant so desires, can be raised in fresh proceedings, in accordance with law. With the aforesaid liberty OA is disposed of.

No costs.

*S. Raju*  
(Shanker Raju)  
Member (J)

*Received*  
6/11/03

पृष्ठांकन करें और/वा. .... द्वारा दस्तावेज़ दिया गया है।

- (1) अधिकारी अधिकारी अधिकारी अधिकारी अधिकारी
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दस्तावेज़ द्वारा दिया गया है।

*SC Sharma*  
SC Sharma, Adv. BVL  
6/11/03

SC Sharma, Adv. BVL  
V.K. Bhardwaj, Adv.  
BVL